

Email

notice

Judicial Section

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**ORDER passed in Original Application No. 771/2024**

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**From :** Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in>  
**Subject :** ORDER passed in Original Application No. 771/2024  
**To :** Sh. RAJA CHATTERJEE Registrar <registrarngt-kolkata@gov.in>, Judicial Section <ngtjudicial-kolkata@gov.in>

Wed, Jul 24, 2024 12:58 PM  
2 attachments

**Reply To :** Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in>

Respected Sir/Madam,

I am directed to forward a copy of the **Petition & Order dated 09/07/2024 passed in Original Application No. 771/2024 News item titled "Odisha 9 hospitalised after suspected gas leak at Rourkela Steel Plant" appearing in The Times of India dated 01.07.2024.** for your kind perusal & necessary action.

भवदीय / Regards ☺  
परामर्शदाता (न्यायिक) / Consultant (Judicial) ☺  
राष्ट्रीय हरित अधिकरण / National Green Tribunal ☺  
प्रधान न्यायपीठ / Principal Bench ☺  
नई दिल्ली / New Delhi - 110001 ☺



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- OA NO 771 of 2024 Suo Motu Rourkela Odisha.pdf  
62 KB
  - Odisha 9 hospitalised after suspected gas leak.pdf  
321 KB
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# Odisha: 9 hospitalised after suspected gas leak at Rourkela Steel Plant

TNN | Jul 1, 2024, 01:57 PM IST



BHUBANESWAR: As many as nine people were hospitalised following a suspected gas leak incident at Rourkela Steel Plant in Odisha on Monday.

As per the initial reports, the leak was reported in a blast furnace of the plant.

A Rourkela Steel Plant spokesperson said that nine persons, including three officials and six contract employees felt unwell while working in the blast furnace number 5 after coming in contact with some gas.

A woman contract employee was taken the hospital inside the plant premises and the other eight were taken to Ispat General

Hospital of which four are in ICU.

An enquiry committee has been formed by the steel plant management to ascertain the cause behind the incident and fix responsibility..

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 771/2024

News item titled "Odisha 9 hospitalised after suspected gas leak at Rourkela Steel Plant" appearing in The Times of India dated 01.07.2024

Date of hearing: 09.07.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

**ORDER**

1. This Original Application is registered *suo-motu* on the basis of the news item titled "Odisha 9 hospitalised after suspected gas leak at Rourkela Steel Plant" appearing in The Times of India dated 01.07.2024.
2. The matter relates to the hospitalization of nine people following a suspected gas leak incident at Rourkela Steel Plant in Odisha. As per the article, nine persons, including three officials and six contract employees felt unwell while working in the blast furnace number 5 after coming in contact with some gas. It is alleged that the leak was reported in a blast furnace of the plant.
3. The above news item indicates violation of the provisions of the Public Liability Insurance Act, 1992 and the Environment Protection Act, 1986.
4. The news item raises substantial issue relating to compliance of the environmental norms and implementation of the provisions of scheduled enactment.

5. Power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.*" reported in 2021 SCC Online SC 897.
6. Hence, we implead the following as respondents in this matter:
- i. Central Pollution Control Board, Through its Member Secretary  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
  - ii. Odisha Pollution Control Board, Through its Member Secretary  
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII,  
Bhubaneswar - 751012, Odisha
  - iii. Ministry of Environment and Forest, Regional Office  
Integrated Regional Office, A/3, Chandrasekharpur,  
Bhubaneswar - 751023
  - iv. District Magistrate, Sundargarh  
Office of the Collector cum District Magistrate, Collectrate,  
Sundargarh, At/Po-Sundargarh, PIN-770001, Dist.Sundargarh
7. Let notice be issued to the above Respondents for filing their response before the Eastern Zonal Bench of the Tribunal.
8. Since the matter relates to the Eastern Zonal Bench, Kolkata, therefore, OA is transferred to the Eastern Zonal Bench for appropriate further action. Let the original record of this OA be transferred to the Eastern Zonal Bench, Kolkata.
9. List before Eastern Zonal Bench at Kolkata on 10.09.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

July 09, 2024  
O.A. No. 771/2024  
HB